

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP-55(ND)/2015**

**IN THE MATTER OF:**

Sh. Mohinish Kumar & Anr. .... Applicants/petitioners  
Vs.  
M/s. Premsons Supper Steels Pvt. Ltd. & Ors. .... Respondents

**Order under Sections 397/398 of the Companies Act, 2016**

**Order delivered on 05.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

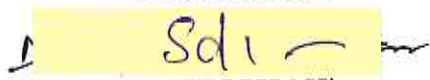
For the Applicant/petitioners : Ms. Devnidhi Arya, Ritu Jain, Advocate  
For the Respondents : Mr. Ahsan Ahmad, Advocate

**ORDER**

Learned Counsel for the respondents seeks further time to comply with the directions issued in the order dated 23.05.2017. One last opportunity is granted to file the list of individual assets of Mr. Sanjeev Kapoor and Ms. Pooja Kapoor. If the needful is not done within two weeks, then Mr. Sanjeev Kapoor and Ms. Pooja Kapoor shall remain present before the court on the adjourned date.

List the matter on 31.07.2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

05.07.2017  
V. Sethi